

DIVISION BENCH
COURT - I

P-113

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/237(KB)2023
IA(I.B.C)/313(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 01ST JULY 2024

IN THE MATTER OF	INDIAN BANK VS ROHIT KUMAR
UNDER SECTION	SECTION 95(1)

Appearances (via video conference/physically)

Ms. Sanjana Nandi, Adv.] For Financial Creditor

Ms. Urmila Chakraborty, Adv.] For Personal Guarantor

Mr. A. Sarkar, Adv.

Mr. Rahul Parasrampurua, Adv.] For RP

ORDER

1. Ld. Counsel/Professional for the parties present.
2. Supplementary-affidavit is taken on record. Financial Creditor has failed to prove service of notice in terms of Rule -7 under Form-B to the Personal Guarantor.
3. Ld. Counsel, Ms. Urmila Chakraborty, appearing for the Personal Guarantor brings to our notice an order dated 25th June, 2024 in CP-178/(KB)/2022 passed by NCLT, Kolkata Bench-II.
4. Heard. **Reserved for orders.**

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**